



CNR: KAHC010426472026

NC: 2026:KHC:40547
CRL.P No. 9089 of 2026

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 3RD DAY OF AUGUST, 2026

BEFORE

THE HON'BLE MR. JUSTICE S VISHWAJITH SHETTY

CRIMINAL PETITION NO.9089 OF 2026

BETWEEN:

1. SWAMY
S/O BASAVARAJU,
AGED ABOUT 38 YEARS,
R/AT BESIDE NALANDA HIGH SCHOOL,
BHEEMASANDRA,
TUMAKURU CITY.
PINCODE - 512 707.
2. SUPRITH
S/O ANAND,
AGED ABOUT 23 YEARS,
R/AT NEAR SMS MOTARS,
THOTADA MANE, BELLAVI ROAD,
BHEEMASANDRA, TUMAKURU CITY.
PINCODE - 512 707.

...PETITIONERS

(BY SRI. ADAVEESHAIAH.B, ADVOCATE)

AND:

THE STATE OF KARNATAKA
BY TILAK PARK POLICE STATION,
TUMAKURU,
REPRESENTED BY THE
LEARNED PUBLIC PROSECUTOR,
HIGH COURT OF KARNATAKA,
BENGALURU - 560 001.

...RESPONDENT

(BY SMT. RASHMI JADHAV, ASPP)





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THIS CRL.P IS FILED UNDER SECTION 439 (FILED U/S 483 BNSS) CR.P.C PRAYING TO ALLOW THIS CRIMINAL PETITION AND ENLARGE THE PETITIONER ON REGULAR BAIL IN CRIME NO.63/2026 OF TILAK PARK STATION, TUMAKURU REGISTERED FOR THE OFFENCES PUNISHABLE UNDER SECTIONS 189(2), 189(4), 191(2), 352, 351(2), 324(4), 109(1), 54, 115(2) R/W SECTION 190 OF BHARATIYA NYAYA SANHITA, 2023 AND SECTION 27 OF INDIAN ARMS ACT, 1959, NOTWITHSTANDING THE ORDER DATED 12.06.2026 PASSED IN CRL.MISC.NO.845/2026 BY THE COURT OF THE II ADDL. DISTRICT AND SESSIONS JUDGE, TUMAKURU AND PASS SUCH OTHER ORDER OR ORDERS AS THIS HON'BLE COURT DEEMS FIT IN THE FACTS AND CIRCUMSTANCES OF THE CASE, IN THE INTEREST OF JUSTICE AND EQUITY.

THIS PETITION COMING ON FOR ORDERS THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE S VISHWAJITH SHETTY

ORAL ORDER

Accused No.1 and 2 in Crime No.63/2026 registered by Thilak Park Police Station, Tumakuru for the offence punishable under Sections 189(2), 189(4), 191(2), 352, 351(2), 324(4), 109(1), 54, 115(2) and 190 of The Bharatiya Nyaya Sanhita, 2023 (for short 'BNS, 2023'), and Section 27 of Indian Arms Act, 1959, are before this Court under Section 483 of the Bharatiya Nagarik Suraksha Sanhita (BNSS), 2023 seeking regular bail.



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2. Heard the learned counsel appearing for the petitioner and learned Additional Special Public Prosecutor on behalf of respondent-State.

3. FIR in Crime No.63/2026 was registered by Thilak Park Police Station, Tumakuru for the aforesaid offences based on the first information dated 01.06.2026 received from Ameen Ahamad C.S., who is the injured victim in the present case. During the course of the investigation, the petitioners were arrested on 01.06.2026 and remanded to judicial custody.

4. The bail application filed by the petitioners before the jurisdictional Sessions Court in Criminal Miscellaneous No.845/2026 was rejected on 12.06.2026. Therefore, the petitioners are before this Court.

5. Perusal of the first information dated 01.06.2026 would go to show that the first informant was running a lodge in the name of CSK Comforts and on the alleged date of incident, there was IPL match between RCB and GT teams. After the match was finished, accused persons allegedly came near the lodge of the first informant and enquired as to why he



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had kept the name of "CSK" to his lodge. Though the first informant explained to them that CSK Comforts does not refer to "Chennai Super Kings" cricket team, accused allegedly abused and assaulted the first informant and also caused damage to the property of the first informant. It is under these circumstances, FIR was registered against the petitioners herein and two others on 01.06.2026 in Crime No.63/2026 based on the first information received from the Proprietor of CSK Comforts Lodge.

6. Learned Additional Special Public Prosecutor has fairly submitted that the first informant has suffered only simple injuries in the incident.

7. The petitioners who do not have any criminal antecedents are in custody since 01.06.2026. Major portion of the investigation is completed. Under these circumstances, I am of the opinion that the prayer made by the petitioners for grant of regular bail has to be answered in the affirmative. Accordingly, the following:



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ORDER

(i) The Criminal Petition is ***allowed.***

(ii) The petitioners is directed to be enlarged on bail in Crime No.63/2026 registered by Thilak Park Police Station, Tumakuru for the offence punishable under Sections 189(2), 189(4), 191(2), 352, 351(2), 324(4), 109(1), 54, 115(2) and 190 of The Bharatiya Nyaya Sanhita, (2023) and Section 27 of Indian Arms Act, 1959, subject to the following conditions:

- a) Petitioners shall execute a personal bond for a sum of Rs.1,00,000/- (Rupees One lakh only) each with one surety each for the likesum, to the satisfaction of the jurisdictional Court;
- b) Petitioners shall appear regularly on all the dates of hearing before the Trial Court unless the Trial Court exempts their appearance for valid reasons;
- c) Petitioners shall not directly or indirectly threaten or tamper with the prosecution witnesses;
- d) Petitioners shall not involve in similar offences in future;



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- e) Petitioners shall not leave the jurisdiction of the Trial Court without permission of the said Court until the case registered against them is disposed off.

**Sd/-
(S VISHWAJITH SHETTY)
JUDGE**

GVP
List No.: 1 Sl No.: 79